

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR.JUSTICE K. BABU

Wednesday, the 3rd day of April 2024 / 14th Chaithra, 1946
WP(CRL.) NO. 368 OF 2024(S)

PETITIONER:

USHA P E, AGED 61 YEARS, D/O LATE P E D NAMBOODIRI,
RESIDING AT KRA 44 C, "SREEDEVI", KULASEKHARAPURAM,
KODUNGANOOR P O, THIRUVANANTHAPURAM, PIN - 695 013.

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY ADDITIONAL CHIEF SECRETARY, HOME (SECRETARIAT SECTION-A) DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
2. THE STATE POLICE CHIEF, STATE POLICE HEADQUARTERS, VELLAYAMBALAM, THIRUVANANTHAPURAM, PIN - 695 010.
3. THE DIRECTOR, DIRECTORATE OF VIGILANCE, VIGILANCE AND ANTI CORRUPTION BUREAU, PMG, VIKAS BHAVAN P O, THIRUVANANTHAPURAM, PIN - 695 033.
4. THE STATION HOUSE OFFICER, PARAVUR POLICE STATION, SOUTH PARAVUR P O, KOLLAM, PIN - 691 301.

Writ petition (criminal) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(CrL.) the High Court be pleased to direct the first and third respondent to file a report for enquiring into the Vigilance Probe into the circumstances that led to the untimely death of Assistant Public Prosecutor Aneeshya .

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(CrL.) and upon hearing the arguments of M/S. V.I.RAHUL & ANAS B., Advocates for the petitioner, PUBLIC PROSECUTOR for R1, R2 & R4, SPECIAL GOVERNMENT PLEADER (VIGILANCE) for R3 and of SRI.JOHN S.RALPH, Amicus Curiae, the court passed the following:

P.T.O

ORDER

The learned Special Government Pleader (Vigilance) seeks time to get instructions on the averments contained in paragraph Nos. 10 to 14.

Advocate Sri.John S.Ralph is appointed as Amicus Curiae.

Heard partly.

Post on 12.04.2024.

Sd/- K. BABU JUDGE

